

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

S. Tax Appeal No.75540 of 2018

Arising out of Order-in-Appeal No.43/SH/CE(A)GHY/17 dt. 21/11/2017
passed by the Commissioner (Appeals), CGST, C. Ex & Customs, Guwahati.

Sri Satya Sundar Das

Sukanta Palli, Subhash Park,
P. O. Khowai-799201
Distt. Khowai, Tripura

Appellant (s)

VERSUS

CCE & ST, Shillong

Morellow Compund, M. G. Road,
Shillong, 793001

Respondent (s)

APPEARANCE :

Chandreyee Alam Gupta & S. Das, Advocate for the Appellant
Shri H. S. Abdein, A. C. (A. R.) for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

Date of Hearing/Date of Decision : 20.06.2019

PER P. K. CHOUDHARY :

- Heard both sides.
2. Appeal is allowed by way of remand to the Adjudicating Authority.
 3. Detailed Order to follow.

(Dictated and pronounced in the open court.)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Pooja